IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH

Jaipur, this the 18th day of January, 2011

CONTEMPT PETITION NO. 22/2010 IN ORIGINAL APPLICATION NO. 256/2006

CORAM

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Puranchand Sogra son of Shri Mangal Sen, aged about 52 years, resident of Near Sharma Kirana Store, Purohit Ji Ki Tapri, Kota-Junction, Rajasthan working at Kota.

......Applicant

(By Advocate: Applicant present in person)

VERSUS

- 1. Shri V.K. Manglik, General Manager, West Central Railway Zone, Jabalpur (M.P.).
- 2. Shri B.N.Raj Shekhar, Chief Mechaniical Engineer, West Central Railway, Jabalpur (M.P.).
- 3. Shri Ramesh Kumar, Chief Works Manager, Wagon Repairs, West Central Railway, Kota Junction, Kota.

.....Respondents

(By Advocate: Mr. Anupam Agarwal)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 29.01.2010 passed by this Tribunal in OA No. 256/2006.

2. The respondents have filed reply. Alongwith the reply, the respondents have annexed copy of the order dated 13.07.2010 (Annexure CPR/1) whereby the applicant has been restored in the pay scale of Rs.9300-34800 + 4600 Grade Pay/6500-10500 as per his original seniority. Alongwith the reply, the respondents have also

annexed copy of the order dated 19.11.2010 (Annexure CPR/2) whereby the applicant has also been granted consequential benefits. However, in the said order, it has been stated that period with effect from 02.12.2005 to 25.07.2006 has been regularized as 'leave due; as the applicant has not joined at the new place of posting pursuant to his transfer order.

In view of what has been stated above, we are of the view that the present Contempt Petition has become infructuous. In case the applicant is aggrieved by this order dated 19.11.2010, it will be permissible to him to file OA. The respondents have also brought to our notice a Cheque No. 810400 dated 20.12.2010 whereby a sum of Rs.3,43,931/- has been deposited in the account of the applicant. The applicant, who is present before the court, submits that he is not aware of the aforesaid amount being deposited in his account. Since as per the document shown to us by the respondents that a sum of Rs. 3,43,931/- is stated to have been deposited in the account of the applicant, we see no reasons to disbelieve this submission made by the learned counsel for the respondents. In any case, if the said amount has not been deposited by the Railways in the account of the applicant, the applicant shall be at liberty to move MA before this Tribunal. The Contempt Petition shall stand disposed of and notices issued to the respondents are discharged.

Amil Kumar)
(ANIL KUMAR)
MEMBER (A)

(M.L. CHAUHAN) MEMBER (J)